



NOTICE TO THE OPPOSITE PARTY(S) NO. ....

**HIGH COURT OF TRIPURA  
AGARTALA**

*(Criminal Revisional Jurisdiction)*

Dated, Agartala, the \_\_\_\_\_, 201

**Criminal**

**No.**

**of 201 .**

**In the matter of**

.....Petitioner(s),

**Versus**

.....Opposite Party(s).

To

.....Opposite Party(s)

**Opposite Party No.**

**NOTICE** is hereby given to you that a petition/application supported by an affidavit (copy whereof with the Court's order thereon is enclosed) presented to this Court on behalf of the above named petitioner(s)/applicant(s), will be heard and disposed of by the Court on the ..... day of ....., 201 , or as soon thereafter as the business of the Court will permit, and you are hereby informed that you may appear by an Advocate on the above-mentioned date and show cause why it should not be granted.

You are hereby also informed that free legal services from the Tripura State Legal Services Authority (TSLSA), High Court Legal Services Committee (HCLSC), District Legal Services Authorities (DLSAs) and Sub-Divisional Legal Services Committees (SDLSCs), as per eligibility criteria, are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the Legal Services Authorities/Committees.

Signed and sealed by order of the Court on this the \_\_\_\_\_ day of \_\_\_\_\_, 201 .

**Deputy Registrar (Judl)**  
**High Court of Tripura**  
**Agartala**

**Enclosed:** A copy of the petition/application along with a copy of the Hon'ble Court's Order dated .....